

22

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No. 1688 /97
(O.A.SR.No.4145/97.)

Date: 19-12-97

Between:

1. D. Subbalakshmamma
2. V. Jhansi- .. Applicants.

And

1. The Chief Administrative Officer,
Nuclear Fuel Complex, Department of
Atomic Energy, ECIL PO, Hyderabad.
2. The District Employment Officer,
Rangareddy District Emp. Exchange,
Srinagar Colony, Panjagutta, Hyderabad.

Respondents.

Counsel for the applicants: C.M.R.Velu.

Counsel for the respondents: V. Vinodkumar.

JUDGMENT.

(by Hon'ble Sri R. Rangarajan, Member (A))

Heard Sri Yogender Singh for C.M.R.Velu for the applicant and V. Vinodkumar for Respondent No.1 and Sri Phaniraj for Naveen Rao for Respondent No.2.

There are two applicants in this O.A. They are unemployed and claimed to have undergone apprenticeship. Applicant No.1 underwent apprenticeship from 16-10-1996 to 15-10-1997 and the Applicant No.2 from 16-8-1996 to 15-8-1997 under the 1st respondent organisation. They are aspirants for the post of Junior Operator Trainee (Electrician Trade) without insisting that their names should be sponsored by

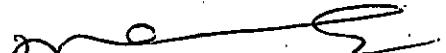
: 2 :

the Employment Exchange.

It is submitted that Respondent No.1 Organisation has requested Respondent No.2 to sponsor the eligible candidates for filling up the post of Junior Operator Trainee(Electrician Trade). The names of the applicants were not sponsored by the 2nd Respondent.

Relying on the Hon'ble Supreme Court's decision in the case of "Excise Superintendent, Malkapatnam vs. K.B.N.Vishweshwara Rao & others reported in 1997(6)Scale 676" the following direction is given.

"Respondent No.1 should consider the candidatures of the applicants eventhough their names have not been sponsored by the respondent No.2, in case, they submit ~~an~~ applicantions clear 7 days earlier to the date of selection either written or viva-voce or both along with the candidates sponsored by the Employment Exchange and provided they fulfil all the conditions laid down for appointment to that post. The applicants have to be appointed if they are otherwise eligible and succeed in the interview whenever it is held and ^{comes in their} number vacancies ^{left after} O.A., is ordered accordingly at the admission stage itself. No costs.

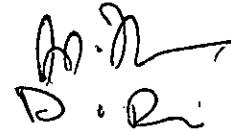

R. RANGARAJAN,
Member (A)

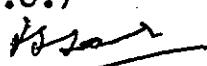
Date: 19-12-1997.

sss.

Dictated in open Court.

C.C. BY 22-12-1997
(B.O.)


D. R.


A. M.

DA.1688/97

Copy to:-

1. The Chief Administrative Officer, Nuclear Fuel Complex, Department of Atomic Energy, ECIL PO, Hyderabad.
2. The District Employment Officer, Rangareddy District Exmp. Exchange, Srinagar Colony, Panjagutta, Hyderabad.
3. One copy to Mr. C.M.R. Velu, Advocate, CAT, Hyd.
4. One copy to Mr. V. Vinodkumar, Addl. CGSC, CAT, Hyd.
5. One duplicate.
6. One copy to D.R.(A), CAT, Hyd.

srr

cc Today - 6

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :
M(J)

Dated: 19/12/97

ORDER / JUDGMENT

M.A./R.A./C.A. No.

in
D.A. No. 1688/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of With Directions

Dismissed

Dismissed as Withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

SRR

II Court

